

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-165/2014/2439/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Debasish Bhattacharjee,  
Principal Judge, Family Court,  
Nalbari, Assam.

Dated Guwahati the <sup>th</sup> 15 March, 2024.

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter No.FC.NLB/08/2019/235, dtd. 12.03.2024.

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail **casual leave on 16.03.2024** and permission to avail **restricted holiday on 18.03.2024, along with station leave permission, from the evening of 15.03.2024 till the morning of 19.03.2024.** The Counsellor, Family Court, Nalbari and in his absence, the Chief Judicial Magistrate, Nalbari shall remain in charge of your Court and Office in your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-165/2014/2440-2441/A, dated**  
Copy forwarded to:

, 15-03-2024

1. The Chief Judicial Magistrate, Nalbari.
- ✓ 2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**